

**REHABILITATION OF DISPLACED PERSONS IN
ANDAMAN AND NICOBAR ISLANDS**

1499. SHRI SIDDAYYA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether a review of the progress in regard to the rehabilitation of the displaced persons in Andaman and Nicobar Islands has been made;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) to (c). 2861 families of displaced persons from East Pakistan have been rehabilitated in the Andaman and Nicobar Islands during the years 1949-1963. The Committee of Review appointed by the Department of Rehabilitation visited the Islands in February, 1968. Shri N. C. Chatterjee, Chairman of the Committee, expressed his satisfaction with the work done by the settlers.

Under a new scheme of development of these Islands, steps are being taken to settle more migrant families from East Pakistan in these Islands. It is also proposed to settle a number of ex-servicemen's families in one of these islands and of repatriates from Ceylon in another. A beginning in this direction has just been made. 425 families of migrants from East Pakistan have been taken to these Islands. They have taken up cultivation and have been provided with facilities in the form of seeds, fertilizers and pesticides. There are encouraging reports regarding the first crop that is now being harvested by them. Government have been providing supervision and guidance at all stages. The position is being kept constantly under review. The movement of ex-servicemen's families is likely to begin next March and that of Ceylon Repatriates will take place when they start arriving from Ceylon.

**DISCONNECTION OF TELEPHONE No. 561095
(NEW DELHI)**

1500. SHRI YAMUNA PRASAD MANDAL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether disconnection of Delhi telephone No. 561095, effected on the 24th

August, 1968, has been challenged in a court of law;

(b) if so, by whom and on what ground; and

(c) the date on which the disconnection was challenged in the court ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes.

(b) The disconnection has been challenged by the subscriber, Shri N. S. Rakhi, and his daughter, Mrs. Mohini Kanwar on the ground that the action of the Department in disconnecting the telephone in question was illegal, without jurisdiction, based on malice and *ultra vires*.

(c) 21-9-1968.

**TELEPHONE CONNECTION TO SHRI V. P.
KANWAR, ASSTT. I.C.A.R., NEW DELHI**

1501. SHRI YAMUNA PRASAD MANDAL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether a new telephone connection was given on the 14th September, 1968 to Shri V. P. Kanwar, Assistant in the I.C.A.R., Krishi Bhavan, at his residence at 8/19, W.E.A., Karolbagh, New Delhi-5;

(b) if so, on what ground;

(c) on what date did he apply for the phone; and

(d) whether an enquiry was held into the genuineness, or otherwise, of the ground on which he asked for the phone and if so, by whom ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes, a temporary telephone for six months has been given with effect from 15-9-68.

(b) The telephone was asked for by Shri Kanwar on grounds of his being an active social worker.

(c) The application was undated but was received in the Department on 21-8-1968.

(d) No enquiry was considered necessary while sanctioning a temporary telephone connection.